## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.1003/99

dated : 9-7-1999

## Between

Y. Chinni Ankaiah

: Applicant

and

1. Divnl. Rly. Manager SC Rly, Vijayawada

Sr. Diwnl. Comml. Manager
 Rly., Vijayawada

3. Chief Comml. Manager SC Rly., Rail Nilayams Secunderabad

4. Genl. Manager SC Rly, Rail Nilayam Secunderabad

: Respondents

Counsel for the applicant

:GV. Subba Rao Advocate

Counsel for the respondents

: D.F. Paul SC for Railways

## Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl)

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## Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Mr. G.V. Subba Rao, learned counsel for the applicant and Mr. D.F. Paul, Tearned counsel for the respondents.

- 1. This OA is filed praying for a direction to the respondents to produce the records c-ontaining the regularisation of the services of contract cleaners consequent on the abolition of the contract labour system in the Railways and for a consequential direction to the respondents to absorb the applicant in any Group-D posteof the catering establishment of Vijayawada Division by declaring that non-absorption of the applicant in the Railways is arbitrary and illegal.
- 2. The case of the applicant is that he worked as Contract Catering cleaner and was discharged when the contract system was abblished. He submits that he has approached the authorities showing the records. But when we asked whether he submitted any representation enclosing the records available with him, the learned counsel for the applicant submits that he only told the catering official verbally and on that basis analysis was made by the catering department. Hence, he submits that his case should considered on the basis of records produced by him.
- 3. Normally, aggrieved employees should approach the concerned departmental authorities with a request in writing for considering their needs and requirements for getting relief. If he does not approach then it should be held not that the applicant's case is projected before the departmental

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authorities. Under such circumstances resolving the case at that juncture is not correct.

- 4. Hence we direct the applicant if so advised may sub; mit a detailed representation to the respondent authorities in this connection within a period of one month from the date of receipt of copy of this order. If such a representation is received the same should be examined in detail and a detailed reply issued to the applicant within two months from the date of receipt of the representation.
- 5. With the above direction the OA is disposed of at the admission stage itself. No costs.

(B.S. Jai Parameshwar)

Member(Judl.)

9.7.99

(R. Rangarajan)
Member (Admn.)

Dated: July 9, 1999 Dictated in Open Court An M. 1578

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CUPY TO.

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2. HHPP M (A)

3:HBS JP M(J)

4.D.R. (A)

5. SPARË

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CHECKED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNA (

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHALAMAN

THE HOW BLE MR H. RACCHORA PRASAD . MEMBER ( ADMN )

THE HON'BLE MR.R. RANGARAJAN (MEMBER (ADMIN)

THE HON'BLE MR.B.S.JAP PARAMESAWAR:
MEMBER ( JUDL)

OEDER: Date. 9-7-99

CHOSE / JUDGMENT

MA./RA./CP.NO
IN 1003/99

ADMITTED AND INTERIM DIRECTIONS (SSUED.

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C. N. CLISED

R.A.\CLCSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISTIBLED AS WITHDRAWAN

ORDENED! REJECTED

MO ORDER AS TO COSTS.

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Bental Attainistative Tribunal
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- 2 AUG 1999

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